Works executed in the State of Jammu and Kashmir

3905. SHRI NAZIR AHMED LAWAY: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the actual amount of money allocated by the Ministry to the State of Jammu and Kashmir during the past three years and the current year;
- (b) the detailed list of works executed by the State of Jammu and Kashmir during last year, district-wise; and
- (c) the manner in which such works are taken up by the departments, particularly in districts of Kulgam, Anantnag, Shopian and Pulwama in the State of Jammu and Kashmir?

THE MINISTER OF PANCHAYATI RAJ (SHRI NARENDRA SINGH TOMAR): (a) The details of allocation of Fourteenth Finance Commission (FFC) grants to Gram Panchayats and the allocation under Rashtriya Gram Swaraj Abhiyan (RGSA) are given in Statement-I (*See* below).

- (b) The FFC grants are being utilised towards delivery of basic services namely, water supply, sanitation, sewerage, solid waste management, storm water drainage, maintenance of community assets, roads, footpath, street lighting, burial and cremation grounds and any other basic services entrusted under State Legislations. The activities under FFC are to be carried out after preparation of Gram Panchayat Development Plans. The district-wise list of works sanctioned/executed under RGSA by the State of Jammu and Kashmir during 2018-19 as provided by the State Government is given in Statement-II (See below).
- (c) Under RGSA, works are taken up through State Government Departments/ agencies. For execution of works under FFC detailed guidelines have been issued by the State Government to the implementing agencies/Halqa Panchayats.

Statement-I

(A) Allocation of Fourteenth Finance Commission (FFC) grants to the State of Jammu and Kashmir

(₹ in crore)

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Year	2016-17	2017-18	2018-19	2019-20
Allocation	585.73	675.15	779.40	1049.49

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(B) Allocation under Capacity Building-Panchayat Sashaktikaran Abhiyan (CB-PSA) and Rashtriya Gram Swaraj Abhiyan (RGSA) Schemes to the State of Jammu and Kashmir

(₹ in crore)

Year	2016-17	2017-18	2018-19	2019-20
Allocation	558	1.55	49.51	67.14

For 2016-17 and 2017-18 no proposal has been received from the State Government under the scheme.

Statement-II

District-wise details of works sanctioned/executed under RGSA during 2018-19

Sl. No.	Name of District	Construction of New Panchayat Bhawans	Repair/renovation of existing Panchayat Bhawans
1	2	3	4
1.	Reasi	05	04
2.	Jammu	05	05
3.	Doda	05	05
4.	Samba	05	05
5.	Rajouri	05	04
6.	Ramban	05	04
7.	Kishtwar	05	04
8.	Kathua	04	05
9.	Udhampur	06	05
10.	Poonch	05	05
11.	Shopian	03	04
12.	Pulwama	05	05
13.	Anantnag	06	04
14.	Ganderbal	03	05
15.	Kulgam	04	04
16.	Kupwara	06	05
17.	Kargil	03	04

Implementation of RGSA

3906. SHRI NARAYAN LAL PANCHARIA: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether Government proposes to start Rashtriya Gram Swaraj Abhiyan (RGSA);
 - (b) if so, the details thereof;
 - (c) the details regarding objectives set for RGSA;
- (d) whether any financial allocation has been made for this purpose in the recent budget; and
 - (e) if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ (SHRI NARENDRA SINGH TOMAR):
(a) to (e) Towards strengthening the governance system of Panchayati Raj Institutions (PRIs) to deliver on Sustainable Development Goals, the Government has launched the Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA). The scheme envisages to strengthen capabilities of Panchayats for formulating holistic GPDP converging resources available at GP level for economic development and social justice. The scheme also aims at enhancing capabilities of Panchayats to raise their own sources of revenue and provides for interventions relating to gap filling support for economic development and income enhancement in Panchayats.

The scheme is being implemented from 2018-19 with a 4 year (2018-19 to 2021-22) total outlay of ₹ 7255.50 crore, with Central share being ₹ 4500 crore and State share ₹2755.50 crore. Under the scheme, the Central and State share is in the ratio of 60:40 for all States, except North East and Hilly States, where it is in the ratio 90:10. In the case of Union Territories (UTs), the Central share is 100%.